

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

CP(IB) No.745/7/HDB/2019

AND

IA (IBC) 225, 597, 819/2024, IA (IBC) 1486/2022 & IA (IBC) 908/2024 in

CP(IB) No.745/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Punjab National Bank

...Financial Creditor

AND

Ind Baraath Thermal Power Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 225/2024

It is represented by the learned counsel Mr Shashank Agarwal, for respondent that the in the light of the recent meetings of COC the present application cannot survive. **Hence the same is dismissed. No costs.**

IA (IBC) 597/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi for applicant present physically.

Mr Deepak Maini, Liquidator present physically.

In the light of the orders passed in IA(IBC) 225/2024, **this application also dismissed. No costs.**

IA (IBC) 819/2024

In the light of the orders passed in IA(IBC) 225/2024, **this application also dismissed. No costs.**

IA (IBC) 1486/2022

Learned Counsel Mr Shashank Agarwal for applicant present physically.

Mr Deepak Maini, Liquidator present physically.

Learned Counsel Mr DVAS Ravi Prasad, for Respondent Nos 2 and 3 present physically.

Learned Counsel Mr Harshit Ratra for the counsel on record for Respondent nos 1,5 and 9 present through Video Conference.

For hearing, matter adjourned to 18.06.2024.

IA (IBC) 908/2024

Matter adjourned to 18.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)